

**HIGH COURT FOR THE STATE OF TELANGNA ::
HYDERABAD**

Sub:- High Court for the State of Telangana – Telangana State Judicial Ministerial Service - Employees working in the Subordinate Judiciary in the State of Telangana to Serve where they are working at present till final allocation of Staff – Orders - Issued.

Read:- G.O.Ms.Nos. 19 to 50 Law (LA, LA & J-Home Courts. A2) Department, dated 17.05.2022

* * *

PROCEEDINGS ORDER ROC.NO. 346/E1/2021, DATED.31.05.2022

IN VIEW OF THE ISSUANCE OF GOVERNMENT NOTIFICATIONS READ ABOVE, CARVING OUT 33 JUDICIAL DISTRICTS, CO-TERMINUS WITH REVENUE DISTRICTS, THE HON'BLE THE CHIEF JUSTICE IS PLEASSED TO PASS THE FOLLOWING ORDER:

The Employees, working under Telangana State Judicial Ministerial Services are hereby directed that every person, who immediately before the 02nd day of June, 2022 is holding or discharging the duties of any post or office in connection with the affairs of the existing Unit in the State which on that day falls within one of the reorganized districts shall continue to hold the same post or office in the successor Unit and shall be deemed, on and from that day, to have deemed duly appointed to the post or office by the High Court, or appropriate authority in that successor Unit, till their final allocation or until further orders.

It is further ordered that, the Unit Heads shall not retain any employee or transfer any employee in view of their provisionally allocation on any ground, except emergency contingencies that to with permission of the High Court.

This order will come into effect from 02.06.2022.


REGISTRAR GENERAL

To
All the Unit Heads
(except the Unit Heads of Hyderabad Judicial District)

Copy to

The Director of Treasuries and Accounts, Telangana State
(with a request to issue necessary instructions in this regard to all the District Treasury Offices in the State.)